
(2022) 02 SEBI CK 0068

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 784 Of 2021

Aruna Dilipkumar Parekh

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 11-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0068

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Shyam Mehta, Varun Nathani, Aditya Bhansali, Utkarsh Mehrotra, Nirali Mehta, Sharan Jagtiani, Chirag Shah, Bhushan Shah, Akash Jain, Daksha Kasekar

Judgement

1. In spite of time being granted to the respondent no reply has been filed. In the interest of justice, we allow one week further time to the respondent to file a reply. Rejoinder may be filed within a week thereafter. List on February 25, 2022.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.